

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 34 of 2014

Dated : 7th March, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**Delhi Metro Rail Corporation Ltd. ... Appellant(s)
Versus
Delhi Electricity Regulatory
Commission & Ors.Respondent(s)**

**Counsel for the Appellant(s) : Mr. Chandan Kumar
Counsel for the Respondent(s) : Mr. Manish Srivastava for R.5
Mr. Manu Seshadri
Mr. Arjun Syal for R.1**

ORDER

The learned counsel for the Respondents seek some time to file the reply. Accordingly, they are directed to file the same on or before 24.03.2014 after serving copy on the other side.

Post the matter for hearing on **11.04.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/js